COURT-I

NATIONAL COMPANY LAW TRIBUNAL
KOLKATA BENCH
KOLKATA

C.P. No. 942 /2012

CORAM: 1. Hon'ble Member (J) Ms. Manorama Kumari

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 08th November, 2016, 10.30 A.M

Name of the Company	Yashdeep Trexim Pvt. Ltd. -Versus- Rainey Park Suppliers Pvt. Ltd. & Ors.		
Under Section	**397/398**		
Sl. No.	Name & Designation of Authorized Representative (IN CAPITAL LETTERS)	Appearing on behalf of	Signature with date
1.	Pramit Kr. Roy, Sr. Advocate		
2.	Aditya Kanodia,	Petitioner	Rajib Mullick 8/11/16.
3.	Sankarsan Sarkar		
4.	Rajib Mullick,		
5.	Debashis Das,		
	Mr. R.K. Mitra, Adv		
	Mr. S. Choudhury, Adv	R-17	Choudhury, Adv. 8/11/16.
	Mrs. P. Choudhury, Adv.		
1.	MR. SWAPNA CHOUBEY, ADV	R-1	8/11/16.
2.	MR. SANJIV KR TRIWEDI, ADV		

ORDER

The Ld. Lawyer on behalf of the petitioner(s) as well as on behalf of respondent(s) Nos. 1 and 17 are present.

The petitioners failed to file their rejoinder which is out of time and as such prayed for further time. Looking to the volume of the records of the case has prayed for three week's time. Heard, prayer is allowed.

<u>Reference from pre-page.</u>

On perusal of the records it is found that on CA No.16 of 2015 is pending which was filed by Respondent No.17 with a prayer to recall the order dated 15.09.2014 and 24.09.2014 and on recall he may be allowed to file rejoinder in C.A. No.619 of 2013.

Since rejoinder had already been filed in C.A.No.619/2013, therefore, C.A.16/2015 is become infructuous. Having regard to the aforesaid facts, the C.A.No.16/2015 stands disposed of on dismissal.

Interim order passed earlier be extended till further order.

Fixed on 1st of December 2016 for hearing of C.A. Application No.619 of 2013.

MANORAMA KUMARI
MEMBER(J)